

Tampering of meters at petrol pumps

†*232. SHRI AHMAD ASHFAQUE KARIM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases of fleecing of consumers by tampering of meters at petrol pumps of the country brought to the notice of Government, the State-wise details thereof;

(b) whether Government has reviewed these cases if so, the details thereof; and

(c) the action taken by Government against these petrol pumps?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) The Government has directed Public Sector Oil Marketing Companies (OMCs) that there should be zero tolerance in cases of malpractices including systematic short selling to the consumers. The OMCs have also been instructed to take strict action against the Retail Outlets, resorting to such malpractices.

OMCs have reported that, in the established cases of tampering of metering units/seals of the metering unit including addition, removal, replacement or manipulation of any part of the Dispensing Unit the concerned retail outlet dealerships are terminated. During the last three years and current year (April-June, 2018), OMCs have terminated 200 number of Retail Outlet dealerships on this account, across the country. State-wise details of such terminated Retail Outlet dealerships for the said period are given in Statement.

Statement

State-wise details of number of Retail Outlet dealerships terminated in established cases of tampering of Metering Units/Seals of the metering unit including addition, removal, replacement or manipulation of any part of the Dispensing Unit during last 3 years and current year (April-June 2018)

State	2015-16	2016-17	2017-18	2018 April-June	Total
Andaman and Nicobar	0	0	0	0	0
Andhra Pradesh	0	1	0	0	1
Arunachal Pradesh	0	0	0	0	0
Assam	0	0	0	0	0

† Original notice of the question was received in Hindi.

State	2015-16	2016-17	2017-18	2018 April-June	Total
Bihar	3	2	1	0	6
Chandigarh	0	0	0	0	0
Chattisgarh	0	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0	0
Daman and Diu	0	0	1	0	1
Delhi	0	0	0	0	0
Goa	0	0	0	0	0
Gujarat	4	3	9	1	17
Haryana	0	1	0	0	1
Himachal Pradesh	0	0	0	0	0
Jammu and Kashmir	0	1	0	0	1
Jharkhand	0	0	0	0	0
Karnataka	0	0	2	0	2
Kerala	0	0	0	0	0
Lakshadweep	0	0	0	0	0
Madhya Pradesh	1	0	0	0	1
Maharashtra	2	1	32	0	35
Manipur	0	0	0	0	0
Meghalaya	0	0	0	0	0
Mizoram	0	0	0	0	0
Nagaland	0	0	0	0	0
Odisha	2	1	0	0	3
Puducherry	0	0	0	0	0
Punjab	1	1	2	1	5
Rajasthan	0	1	7	1	9
Sikkim	0	0	0	0	0
Tamil Nadu	0	0	1	0	1
Telangana	0	1	1	0	2
Tripura	0	0	0	0	0

State	2015-16	2016-17	2017-18	April-June 2018	Total
Uttar Pradesh	2	2	108	0	112
Uttarakhand	0	0	0	0	0
West Bengal	3	0	0	0	3
ALL-INDIA	18	15	164	3	200

Expansion of extremism in the country through social media

*233. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has got report on expansion of extremism in the country through different social media;

(b) if so, whether Government has received any complaint on the issue and/or any report from any counter extremism organisation therefor; and

(c) the action taken by Government with web-hoster and block or technically fix-up the access thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Government is aware of the misuse of social media platforms by individuals/organisations for propagating extremism. The Law Enforcement Agencies have come across evidence of such misuse of social media platforms during their investigation.

(c) Law Enforcement Agencies authorized under law, monitor the web and social media and take appropriate action for blocking/removal of unlawful content under section 69A of the Information Technology Act, 2000. A Committee constituted under Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009 monitors the compliance of the directions issued under the provisions of Information Technology Act, 2000.

New technologies used for investigation of crimes

*234. PROF. MANOJ KUMAR JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether new technologies such as lie-detection, narco-analysis or brain mapping are used in investigation of crime; if so, the details for such tests conducted in forensic laboratories in the country during the last three years;